## GOVERNMENT OF INDIA MINISTRY OF TRIBAL AFFAIRS

## RAJYA SABHA

## **UNSTARRED QUESTION NO-467**

TO BE ANSWERED ON- 03/12/2025

## LAND ENTITLEMENT UNDER FRA, 2006 IN ASSAM

### 467 SHRI RWNGWRA NARZARY:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the Ministry has the present status of providing land entitlement to the landless people under the Forest Right Act, 2006 in Assam;
- (b) whether the Ministry has achieved the objectives of FRA, 2006 meant for ensuring sustainable livelihood for the tribal communities and other forest dwellers across the country;
- (c) if so, the details thereof; and
- (d) if not, the reason therefor?

#### **ANSWER**

# MINISTER OF STATE FOR TRIBAL AFFAIRS (SHRI DURGA DAS UIKEY)

- (a): 'The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006' (in short FRA)' recognizes and vests the forest rights and occupation in forest land in forest dwelling Scheduled Tribes and other traditional forest dwellers who have been residing in such forests for generations but whose rights could not be recorded. Further, as per the provisions of FRA and Rules made thereunder, the State Governments and UT Administrations are responsible for implementation of various provisions of the Act and are being implemented in 20 States (including Assam) and 1 UT. Ministry of Tribal Affairs (MoTA) obtains the Monthly Progress Reports submitted by States/UT. As reported by the State Government of Assam, as on 25.11.2025, a total of 87,436 titles [Individual (ST)- 80,508; Individual (OTFD) 4353; Community (ST) -2530; Community (OTFD) 45] have been vested under FRA, 2006, over a total of 2,04,646 Hectares of forest land in Assam.
- **(b) to (d):** Ministry of Tribal Affairs, being the Nodal Ministry for administering the legislative matters of Forest Rights Act, 2006, has made significant progress towards the objectives of the Act, which aims to recognize and vest the forest rights and occupation in forest land, ensure the sustainable livelihood of tribal communities and other forest dwellers. The Act has enabled many communities to secure legal rights which inter alia includes, individual or community tenure or both, over forest land and resources. So far, as reported by States/UT, a total of 23.92 Lakh Individual Titles and 1.22 Lakh Community Titles have been vested under FRA, over the 233.48 Lakh Acres of Forest Land, across the 20 States and 1 UT. Further, to provide sustainable livelihoods for forest-dwelling tribal families, this ministry under 'Dharti Aaba Janjatiya Gram Utkarsh Abhiyan' (DA-JGUA) has taken the following initiatives:
- (i) Empowering Gram Sabhas for Sustainable Forest Management: As informed by States, approximately 18,000 Gram Sabhas have been granted rights for the management of forest resources (CFR).

To further empower these communities in sustainable forest management, the Ministry of Tribal Affairs, is supporting the development of 1,000 Gram Sabha plans. These plans aim to promote community-based forest governance.

- (ii) Sustainable Agriculture for FRA Patta Holders: In partnership with the Ministry of Agriculture & Farmers Welfare (MoA&FW), Rs 2,500 crore (Rs 500 crore per year) from DAPST funds have been provisioned for promoting sustainable agriculture, targeting 200,000 FRA Patta holders, supported by updated guidelines under the Pradhan Mantri Rashtriya Krishi Vikas Yojana (PM-RKVY).
- (iii) Support for Tribal Fishermen and Community Forest Resource Holders: The Ministry of Fisheries, Animal Husbandry, and Dairying will invest Rs 375 crore (Rs 75 crore annually) from DAPST funds over five years. This initiative, promoting pisciculture among tribal communities, will benefit 1,000 Community Forest Resource (CFR) holders and 100,000 Individual Forest Rights (IFR) holders with fishing rights.
- (iv) Livestock-Based Livelihood Support: The Department of Animal Husbandry and Dairying has earmarked Rs 75 crore to assist 8,500 IFR farmers through livestock-related interventions. Activities under the National Livestock Mission (NLM) will include support for poultry, goat, and sheep rearing over the next five years, further diversifying and strengthening tribal household income.

In addition to the above, benefit of PM KISAN Samman Nidhi is also made eligible to FRA patta holders coordination with the Ministry of Agriculture and Farmers' Welfare. Further, various advisories/ joint advisories have been issued by the Government of India, addressed to all Chief Secretaries of States/UTs, for effective implementation of the Forest Rights Act (FRA), 2006, and for harnessing the potential for livelihood improvement of the Forest Dwelling Scheduled Tribes (FDSTs) and Other Traditional Forest Dwellers (OTFDs).

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